| 218 Written Answers t | o [RA | [RAJYA SABHA] | | Unstarred Questions | |
|-----------------------|-------|---------------|-------------------|---------------------|--|
| 1 | 2 | 3 | 4 | -5 | |
| Himachal Pradesh | 14 | 22 | - | 14 | |
| Jammu and Kashmir | 5 | 4 | _ | 9 | |
| Jharkhand | 107 | === | 2 | 109 | |
| Karnataka | 629 | 116 | 42 | 787 | |
| Kerala | 518 | 80 | 25 | 623 | |
| Madhya Pradesh | 73 | 4 | 1 | <i>7</i> 8 | |
| Maharashtra | 896 | 139 | 63 | 1098 | |
| Manipur | 12 | 2 | | 14 | |
| Meghalaya | 13 | | | 13 | |
| Mizoram | 16 | | - | 16 | |
| Nagaland | 8 | | - | 8 | |
| Odisha | 74 | 9 | 5 | 88 | |
| Puducherry | 56 | 1 | - | 57 | |
| Punjab | 68 | 18 | 2 | 88 | |
| Rajasthan | 117 | 20 | 1 | 138 | |
| Sikkim | 3 | - | No. 10 | 3 | |
| Tamil Nadu | 637 | 120 | 53 | 810 | |
| Telanagana | 487 | 171 | 39 | 697 | |
| Uttar Pradesh | 149 | 11 | 4 | 164 | |
| Uttaranchal | 3 | 1 | = | 4 | |
| West Bengal | 377 | 67 | 20 | 464 | |
| Grant Total | 3359 | 1145 | 375 | 7330 | |

FSSAI'S recommendation regarding food adulteration

734. SHRI RAM KUMAR KASHYAP: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Food Safety and Standards Authority of India (FSSAI) has proposed stringent punishment of fine of ₹ 10 lakh and life imprisonment for those adulterating foodstuff;

- (b) if so, the details thereof;
- (c) if a trader purchases foodstuff against a proper bill from manufacturer and later on it is found that the foodstuff is adulterated then who will be held responsible;
- (d) the measures taken to protect innocent traders from proposed punishment; and
- (e) the details of safeguards available to the distributors/retailers selling goods in original company packing and against valid bills?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) Section 59(iv) of the Food Safety and Standards Act, 2006 provides for punishment of imprisonment for a term not less than seven years which may extend to imprisonment for life and also with fine not less than ten lakh rupees, to a person who, whether by himself or by any other person on his behalf, manufactures for sale or stores or sells or distributes or imports any article of food for human consumption which is unsafe and where it results in death. Further, the amendment of the Food Safety and Standards Act, 2006 proposing changes in various provisions of the existing Act is on the anvil of the Government for quite some time. The draft amendment proposals have been shared with States/UT Governments and the industry associations for suggestions, if any.

- (c) to (e) As per Section 57 of the Food Safety Standards Act, 2006, if any person who whether by himself or by any other person on his behalf, imports or manufactures for sale, or stores, sells or distribute any adulterant shall be liable:-
 - where such adulterant is not injurious to health, to a penalty not exceeding two lakh rupees;
 - (ii) where such adulterant is injurious to health, to a penalty not exceeding ten lakh rupees.

It shall not be a defence that the accused was holding such adulterant on behalf of any other person.

Awareness building measures about organ donation

- 735. SHRI SANJAY SETH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether Government has taken any steps in order to raise awareness about organ donation, if so, the details thereof;